

IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN
BEFORE S/SHRI CHANDRA POOJARI, AM & GEORGE GEORGE K., JM

I.T.A. No./464/Coch/2016
Assessment Year : 2011-12

Apollo Tyres Ltd., 3 rd Floor, Areekal Mansion, Near Manorma Junction, Panampilly Nagar, Kochi-682 031. [PAN: AAACA 6990Q]	Vs.	The Deputy Commissioner of Income-tax, Corporate Circle-1(1), Kochi.
(Assessee-Appellant)		(Revenue-Respondent)

Assessee by	Smt. Remya (withdrawal application)
Revenue by	Shri A. Dhanaraj, Sr. DR

Date of hearing	08/02/2018
Date of pronouncement	08/02/2018

ORDER

Per CHANDRA POOJARI, ACCOUNTANT MEMBER:

This appeal filed by the assessee is directed against the order passed by the Assessing Officer under section 143(3) r.w.s. 144C read with order giving effect to DRP's order passed u/s. 154 of the I.T. Act dated 20/06/2016 against the original DRP's order dated 23/12/2015 and it is related to the assessment year 2011-12.

2. At the time of hearing, the Ld. Counsel for the assessee filed a petition dated 02-02-2018, stating that the assessee is not interested in pursuing the appeal since the appeal was already heard and disposed off vide order of the Tribunal in ITA No. 189/Coch/2016 dated 10th January, 2017, wherein all the grounds have been considered and adjudicated. The Ld. DR did not object to the above submission of the Ld. AR. Hence, we are inclined to dismiss the grounds of the assessee as not pressed.

5. In the result, the appeal filed by the assessee is dismissed as not pressed.

Pronounced in the open court on 08th February, 2018.

sd/-
(GEORGE GEORGE K.)
JUDICIAL MEMBER

sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Place: Kochi

Dated: 08th February, 2018

GJ

Copy to:

1. Apollo Tyres Ltd., 3rd Floor, Areekal Mansion, Near Manorma Junction, Panampilly Nagar, Kochi-682 031.
2. The Deputy Commissioner of Income-tax, Corporate Circle-1(1), Kochi.
3. The Commissioner of Income-tax, Kochi.
4. D.R., I.T.A.T., Cochin Bench, Cochin.
5. Guard File.

By Order

(ASSISTANT REGISTRAR)
I.T.A.T., Cochin